

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO.

32/94

199

MISC.PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. (O.A.)

See S. Baxla

APPLICANT (S)

VERSUS

U. OI 2003.

RESPONDENT (S)

Mr. J. L. Sarkar

ADVOCATE FOR
APPLICANT (S)

Mr. M. Chanda & S. DeKor

Rly. Advocate

ADVOCATE FOR
RESPONDENT (S)

OFFICE NOTE

DATE

COURT'S ORDER

17.2.94.

Learned counsel Mr J.L. Sarkar moves this application on behalf of applicant Shri S. Baxla praying for direction on respondents to supply copy of documents described in Sl. No.1 & 2 of list of documents dated 29.5.92(Annexure-E). It is complained that the inquiry officer has submitted report of the disciplinary proceeding without supplying these documents to the applicant.

List on 23.2.94 for consideration of admission and order in presence of learned Railway counsel Mr B.K.Sharma.

Heard Mr Sarkar for interim order. Pending further order in this application, the disciplinary authority respondent Nos.1 and 2 are directed not to proceed with any action on the report of the inquiry officer.

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Member

Vice-Chairman

Copy
served of original
Application is not
served on the Rly.
advocate.

Copy of order may
be furnished to the
counsel of both sides. By
order acs
17/2 17/2

2
O.A. 32/94.

OFFICE NOTE

DATE

COURT'S ORDER

21.2.94. Learned counsel Mr J.L.Sarkar files petition on behalf of applicant praying to withdraw this application without prejudice to the right of the applicant in view of his two representations dated 18-2-94 on the subject relating to the disciplinary proceedings. Application is allowed to be withdrawn without prejudice to the right of the applicant and representations submitted by him.

Application is disposed of.

Vice-Chairman

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Member

BY ORDER

acs

21/2/94

81 copy
21/2/94

3.2.94

Copy of order dtd.
21.2.94 issued to the
counsel of the parties
vide d/c/o. no. 778-779
Dtd. 24.2.94

gms

Recd. in order d/c. 12.2.94
and vide m. no. 735-738
21.2.94.

m
2007